

[Shri Morarji Desai]

(ii) a copy each of the following Notifications under section 20 of the Emergency Risks (Factories) Insurance Act, 1962:—

(a) S.O. No. 3947 dated the 28th December, 1962.

(b) S.O. No. 3948 dated the 28th December, 1962.

[Placed in Library. See No. LT-717/63].

(iii) a copy of the Third Valuation Report of the Life Insurance Corporation of India as at 31st December, 1961, under section 29 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-718/63].

ANNUAL REPORT OF THE NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar) on behalf of Shri Mehr Chand Khanna:** I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-719/63].

(ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-720/63.]

NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954

**The Minister of Health (Dr. Sushila Nayar):** I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954:—

(a) Notification No. F. 5(18)-MPH/60 published in Tripura Gazette dated the 21st July, 1962, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958.

(b) Notification No. 254/62/106-27/62(G)-Vol. I published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain amendment to the Andaman and Nicobar Islands Prevention of Food Adulteration Rules, 1960.

[Placed in Library. See No. LT-721/63.]

(ii) a copy of Report of the Indian Delegation to the 15th Session of the Regional Committee for South East Asia of the World Health Organisation held at New Delhi from the 18th to 24th September, 1962.

[Placed in Library. See No. LT-722/63.]

AMENDMENT TO THE DELHI SALES TAX RULES

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table—

(i) a copy of Notification No. F. 4(33)/62-Fin.(E) published